

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 18873/2019

(Arising out of impugned final judgment and order dated 25-06-2014  
in WPLRT No. 180/2014 passed by the High Court at Calcutta)

THE STATE OF WEST BENGAL &amp; ORS.

Petitioner(s)

VERSUS

SOROJ KUMAR MONDAL &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and

IA No. 40599/2020 - CONDONATION OF DELAY IN FILING

IA No. 40603/2020 - CONDONATION OF DELAY IN REFILEING / CURING THE  
DEFECTS)

Date : 19-06-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr. Suhaan Mukerji, Adv.

Ms. Liz Mathew, Adv.

Mr. Vishaal Prasad, Adv.

Mr. Amit Verma, Adv.

For M/S. Plr Chambers And Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The only explanation given for the enormous delay of 1697 days in filing is stated to be that there is a public interest involved and there are certain other matters pending. All we can say that if there is public interest involved then the Government has been grossly negligent to look after public interest. Not only that, a reading of the application for condonation of delay

shows that in the worst case scenario, with all its delays, the matter was ready for filing of the SLP on 18.02.2015 whereafter a certified copy of the order was applied later on (one wonders why) and thereafter we straightaway come about 2½ years later on 23.08.2018.

We are unable to accept the plea that the Government has a right to walk into this Court as and when they want even if other matters are pending. We find that there is no merit in the application and thus, if the Government has suffered any consequences thereof monetarily or otherwise, it is always open to the Government to recover financial recompensation from the persons responsible for causing loss to the Government.

The Special Leave Petition is dismissed as barred by time.

Pending application, if any, shall also stand disposed of.

(ASHA SUNDRIYAL)  
AR CUM PS

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR